

in a very bad condition on account of competition by the large scale machinery production as a consequence of which a large number of people of these cottage industries are economically hard hit?

(b) Have Government set up any Board under the Industry Scheme or the cottage industry scheme for the development of this industry and if not, do they contemplate to set up any Board for the revival of these cottage industries?

(c) If a Board has been set up, what are its activities?

The Minister of Commerce (Shri Karmarkar): (a) The difficulties of the cottage and small-scale footwear and tanning industries do not appear to be due to competition from large-scale machinery production. Out of a total estimated annual production of 85 million pairs of footwear, only five to five and a half million are produced by the large scale sector of the industry, and out of the total estimated number of 20 million pieces of hides and skins processed annually, the large scale sector processes about 1.5 million pieces only.

(b) Government have set up an All-India Khadi and Village Industries Board. The leather industry comes within the scope of this Board.

(c) The Board has been set up very recently and is now engaged in formulating its plans.

ESSENTIAL OILS

*698 { **Shri Damodara Menon:**
Shri Kelappan:

(a) Will the Minister of Commerce and Industry be pleased to state what essential oils are extracted in India?

(b) What are the essential oils now imported and their total value?

(c) What are the possibilities of developing this industry to meet the requirements of the country?

(d) Has this industry applied for protection?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari) (a) and (b). A statement is laid on the Table of the House. [See Appendix V, annexure No. 13.]

(c) At present we are as a rule importing only those essential oils that are not produced in the country. Further development will depend on the extension of the scientific cultivation of the plants required for this purpose.

(d) Not in recent years.

ESTIMATE OF COFFEE CROP

*699. **Shri N. Somana:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether an estimate of the yield of coffee crop has been made for the year 1952-53 and if so, what is the total yield (in tons) expected;

(b) whether Government propose to export any portion of this year's yield to foreign countries and if so, what quantity; and

(c) whether the coffee grown in our country is sufficient to meet the internal demand?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The coffee crop for the year 1952-53 is estimated at 21,000 tons.

(b) No, Sir.

(c) As at present estimated, yes, Sir.

WOOD PULPS

*700. **Kumari Annie Mascarene:** (a) Will the Minister of Commerce and Industry be pleased to state which are the places in India where wood-pulp is produced?

(b) What is the cost of production of wood-pulp?

(c) Is wood-pulp imported and if so, from where and at what cost?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Only a small quantity of mechanical wood-pulp is produced at Dalmianagar (Bihar).

(b) Government have no information.

(c) Wood-pulp is imported mainly from Scandinavian countries and Canada. The average cost is about Rs. 1,500/- per ton.

INDIAN UNION LABOUR LAWS IN CHANDERNAGORE

*701. **Shri Tushar Chatterjee:** Will the Prime Minister be pleased to state:

(a) whether Indian Union Labour Laws have been enforced in Chandernagore;

(b) if not, when they are going to be enforced; and

(c) whether in the absence of the Indian Union Labour Laws the French Labour Code is followed there?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). The Indian Labour Laws will be extended to Chandernagore very shortly.

(c) Yes, Sir.

FOREIGN EXPERTS ENGAGED ON BHAKRA NANGAL

486. Shri Dabhi: Will the Minister of Irrigation and Power be pleased to state:

(a) the total number of foreign experts employed in the Bhakra-Nangal Project;

(b) the names, qualifications and experience of these experts;

(c) the terms and conditions of their service; and

(d) the source or sources from which their salaries and allowances are paid?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 41.

(b) and (c). A statement giving the required information is laid on the Table of the House. [See Appendix V, annexure No. 14.]

(d) Revenue of the Govt. of Punjab.

ASSAM RIFLES

487. Shri Rishang Keishing: Will the Prime Minister be pleased to state:

(a) the total strength of the Assam Rifles;

(b) whether the Assam Rifles form a part of the Indian Army; and

(c) whether there is any restriction in using the Assam Rifles outside the State of Assam?

The Prime Minister (Shri Jawaharlal Nehru): (a) It is not in the public interest to disclose the strength of the Assam Rifles.

(b) No, it is a Central Civil Force maintained on military lines.

(c) No.

ARMS AND AMMUNITION (EXPORT)

489. Shri H. N. Mukerjee: Will the Minister of Commerce and Industry be pleased to state:

(a) whether India exports any arms and ammunition; and

(b) if the answer to part (a) above be in the affirmative, of what categories, to which countries and in what amounts, for each year since the 15th August, 1947?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Export of arms and ammunition by trade is prohibited and India does not normally export them. On rare occasions, small quantities of small arms and ammunition have been sent to neighbouring friendly countries at their request. It is not in the public interest to specify the categories or the countries.

TRANSFERS OF C. P. W. D. STAFF TO SIKKIM

490. Shri H. N. Mukerjee: Will the Minister of Works, Housing and Supply be pleased to state whether transfers of C.P.W.D. personnel to Sikkim are made in conformity with Rule 45 of the Classification, Control and Appeal Rules of the Government of India?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): The transfer of C.P.W.D. personnel to its own Division at Sikkim (Gangtok) is not "foreign service" and therefore does not attract this Rule.

INDO-IRAQI TREATY

491. Shri Ganpati Ram: Will the Prime Minister be pleased to state:

(a) whether an Indo-Iraqi treaty has been signed by the Foreign Affairs Committee of the Chambers of Deputies a few days back;

(b) if so, what are the terms of the treaty; and

(c) whether it has been ratified by the Government of India?

The Minister of Commerce (Shri Lal Nehru): (a) A Treaty of Friendship between India and Iraq was signed in Baghdad, on the 10th of November 1952, by the Indian Minister in Iraq and the Iraqi Minister for Foreign Affairs. It was ratified by the Iraqi Chamber of Deputies on the 23rd February 1953 and now awaits ratification by the Iraqi Senate.

(b) A copy of the Treaty is placed on the table of the House. [Placed in Library. See No. S-12/53.]

(c) The Treaty was ratified by the Government of India on the 10th of February 1953.

LOCK-OUT IN MAHARAJAH KISHENGARH MILLS

492. Shri Raghavaiah: Will the Minister of Commerce and Industry be pleased to state the total loss in cloth and yarn production as a result of the lock-out in the Maharajah Kishengarh Mills in Rajasthan?